



2026:AHC:126795

HIGH COURT OF JUDICATURE AT ALLAHABAD

CRIMINAL MISC. BAIL APPLICATION No. - 18266 of 2026

Amarawati

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Mukul Yadav, Rajesh Yadav
Counsel for Opposite Party(s)	:	G.A.

Court No. - 7

HON'BLE JAI PRAKASH TIWARI, J.

Heard learned counsel for the applicant, learned counsel for the informant as well as learned AGA for the State-respondent and perused the record of the case.

The instant application has been filed seeking release of the applicant on bail in Case Crime No. 0159 of 2025, under Sections 80(2), 85 BNS & 3/4 D.P. Act, Police Station- Mishrauliuya, District- Siddharthnagar, during pendency of the trial in the court below.

Learned counsel for the applicant submitted that the applicant is absolutely innocent and has been falsely implicated in the present case with the allegation of torture and demand of dowry due to some ulterior motive. It is next submitted that applicant is having no concern with the allegations levelled against her and she has not committed any offence as alleged by prosecution. It is next submitted that applicant is mother-in-law of the deceased and there is no specific allegation against her. It is next submitted that applicant was living separately from the deceased and she was having no concern with the day-to-day affairs of the deceased. It is next submitted that in the FIR, it is nowhere mentioned that what was the demand of dowry. It is next submitted that as per post-mortem report, except the ligature mark, no other injury was seen on the body of the deceased and cause of death is asphyxia as a result of hanging. He next submitted that the applicant is old lady aged about 60 years and apart from the present case, she is having no criminal history and she is

languishing in jail since 21.12.2025. It is also submitted that the applicant undertakes that she will not misuse the liberty, if granted. It has also been pointed out that in the wake of heavy pendency of cases in the Court, there is no likelihood of any early conclusion of trial.

Per contra, learned AGA as well as learned counsel for the informant vehemently opposed the prayer and submitted applicant is the mother-in-law of the deceased and her daughter-in-law died within seven years of her marriage in her matrimonial home under abnormal circumstances and there is also allegation of demand of dowry.

Keeping in view the nature of the offence, evidence, complicity of the accused, severity of the punishment, and submissions of learned counsel for the parties, this Court is of the view that the applicant is entitled to be enlarged on bail during the pendency of the trial.

Accordingly, without expressing any opinion on the merits of the case, the instant bail application is **allowed**.

Let applicant, **Amarawati** be released on bail in the aforesaid case on his executing a personal bond and furnishing two sureties each in the like amount to the satisfaction of the court concerned subject to the following conditions:-

- i. The applicant will continue to attend and co-operate in the trial pending before the court concerned on the date fixed after release.
- ii. He will not tamper with the witnesses.
- iii. He will not indulge in any illegal activities during the bail period.

It is further directed that the identity, status and residence proof of the sureties be verified by the authorities concerned before they are accepted.

In case of breach of any of the above conditions, the trial court will be at liberty to cancel the bail.

It is clarified that the observations made herein are limited to the facts brought in by the parties pertaining to the disposal of bail application and

the said observations shall have no bearing on the merits of the case during trial.

(Jai Prakash Tiwari,J.)

June 11, 2026
KK Patel